

(c) Cash assistance when unemployed is given to all foreign going Indian seamen under certain conditions prescribed in consultation with shipowners and seamen's unions. There is no discrimination practised against any seamen.

(d) All foreign shipowners employing Indian seamen contribute to the welfare fund voluntarily. The question of issuing a directive therefore does not arise.

Doctors practising with Forged Degrees

668. SHRIMATI SAVITRI SHYAM: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether some persons and doctors are practising with forged degrees in Delhi and other union territories;

(b) how many such persons and doctors have been arrested so far; and

(c) the action taken in the matter to check the same in future?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): (a) No such complaint has been received by the following Union Territories:

- (i) Delhi
- (ii) Manipur.
- (iii) Tripura.
- (iv) Andaman and Nicobar Islands
- (v) Chandigarh.
- (vi) Dadra and Nagar Haveli

Information in respect of the remaining Union Territories is being collected and will be laid on the Table of the Sabha when received from them.

(b) Does not arise in respect of the Union Territories from which information has been received so far as per (a) above.

(c) Does not arise.

12 hrs.

PAPERS LAID ON THE TABLE

APPRENTICESHIP (4TH AND 5TH AMENDMENTS) RULES, 1975

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:—

- (1) The Apprenticeship (Fourth Amendment) Rules, 1975, published in Notification No. G.S.R. 459(E) in Gazette of India dated the 25th August, 1975.
- (2) The Apprenticeship (Fifth Amendment) Rules, 1975, published in Notification No. G.S.R. 2462 in Gazette of India dated the 27th September, 1975. [Placed in Library See No LT-10106/76]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 —

- (1) The Petroleum (Storage) Amendment Orders, 1975, published in Notification No. G.S.R. 490(E) in Gazette of India dated the 12th September, 1975.
- (2) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1975, published in Notification No. G.S.R. 567(E) in Gazette of India dated the 29th November, 1975.